GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:173 ANSWERED ON:13.03.2012 JUSTICE FOR RAPE VICTIMS Shantha J.

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there are reports that rape victims do not get justice for years together;
- (b) if so, whether the Government has fixed any time frame to dispose of the rape cases; and
- (c) if so, the details thereof and if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

(a) to (c): The Union Government attaches highest importance to the matter of prevention and control of crime against women including rape.

However, as per Seventh Schedule, 'Police' and 'Public Order' are State subjects under the Constitution, and as such the primary responsibility of prevention, detection, registration, investigation and prosecution of crimes, including crimes against women, lies with the State Governments and Union Territory Administrations. Ministry of Home Affairs has sent detailed advisories dated 4th September, 2009 to all States /UTs, wherein they have been, inter-alia, advised to adopt appropriate measures for swift and salutary punishment to the persons found guilty of violence against women, no delay in registration of FIRs, improve the quality of investigations, minimize delays in investigations of crime against women, especially in heinous crimes like rape, set up 'Crime against Women Cells' in districts, advised to undertake gender sensitization of the police personnel and special women courts. Majority of the States/ UTs have established 'Women Cells'. Some States/UTs have also set up 'All Women Police stations' at district level and 'Mahila /children help desk' at police station level.